GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT:::LEGISLATIVE BRANCH

NOTIFICATION

The 22nd May, 2020

No. LGL.123/2003/Pr/148.—The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th May, 2020 is hereby published for general information.

ASSAM ACT NO. VII OF 2020
(Received the assent of the Governor on 15th May, 2020)
THE GUWAHATI MUNICIPAL CORPORATION
(AMENDMENT) ACT, 2020
AN
ACT

Further to amend the Guwahati Municipal Corporation Act, 1969.

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2020.

   (2) It shall have the like extent as the principal Act.

   (3) It shall come into force at once.

2. In the principal Act, for the word "Gauhati", wherever it occurs, the word "Guwahati" shall be substituted.

3. In the principal Act, in sections 51, 52, 53 and 54, for the word "Commissioner" wherever it occurs, the words "State Election Commission" shall be substituted.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.